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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 17<sup>th</sup> March, 2026*

+ CRL.M.C. 1957/2026 & CRL.M.A. 8030/2026  
RAJ KUMAR & ORS.

.....Petitioner

Through: Ms. Agraza and Mr. Ashok Kumar,  
Advocates.  
Petitioners in person.

versus

STATE (GOVT OF NCT OF DELHI) & ANR.

.....Respondent

Through: Mr. Raj Kumar, APP for the State with  
ASI Vikram Singh.  
Mr. Shivankar Swarup, Advocate for  
R-2 (through V.C.).  
Respondent No.2 in person.

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 0690/2015 dated 27.11.2015, registered at Police Station Karawal Nagar, Delhi, for commission of offences under Sections 498A/406/34 IPC and Section 4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. Petitioner No.1 got married to respondent No.2 on 13.11.2013, as per Hindu rites and ceremonies. No child was born from the abovesaid wedlock.
3. However, on account of certain temperamental differences and matrimonial discord, respondent No.2 herein had lodged a complainant



before the CAW Cell which resulted in registration of abovesaid FIR.

4. There were several cases filed by the parties in relation to the abovesaid marriage and when the matter was referred to *Delhi Mediation Centre, Karkardooma Courts, Delhi*, the parties were able to resolve all their matrimonial disputes and agreed to part ways in a graceful manner and with respect to the present FIR also, respondent No.2 had agreed to give her ‘*no objection*’ and cooperation for quashing of the same.

5. All the three petitioners are present.

6. Respondent No.2 is present in person and has been duly identified by her counsel who appears through *video-conferencing* and also by I.O. ASI-Vikram Singh.

7. When asked, respondent No.2 reiterated the terms of settlement and submits that as per the terms of such settlement, there is already a decree of divorce of by mutual consent passed on 07.01.2026. She submits that she has agreed to accept total sum of Rs.13 lacs towards *in lieu* of alimony, *istridhan*, maintenance for self (past, present and future). She has already received a sum of Rs.8 lacs and the balance settlement amount of Rs.5 lacs has been received today in a shape of Bankers Cheque bearing No.579479 drawn on State Bank of India.

8. She submits that all other cases filed against the petitioners have been withdrawn. The petitioners have also stated that all the other cases in terms of the abovesaid settlement have already been withdrawn by them.

9. Respondent No.2 submits that she has entered into compromise out of her own free will without any coercion, influence or threat from any corner whatsoever, and therefore, would have no objection if the FIR in question is quashed.



10. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners and further proceedings would rather result in hostility between the parties, defeating the very purpose of their settlement.

11. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

12. Consequently, to secure the ends of justice, FIR No. 0690/2015 dated 27.11.2015, registered at Police Station Karawal Nagar, Delhi, for commission of offences under Sections 498A/406/34 IPC and Section 4 of *Dowry Prohibition Act, 1961*, along with all consequential proceedings arising therefrom, quashed subject to petitioners depositing total cost of Rs. 15,000/- with *Civil & Sessions Court Stenographers Association, Delhi* (saving Account No. 0613000100079946 IFSC-PUNB0061300, Punjab National Bank, Gokhle Market Branch, Delhi) within two weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted before the learned Trial Court within further two weeks.

13. The petition stands disposed of in aforesaid terms.

14. The pending application also stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**MARCH 17, 2026/ss/sa**